

Division Bench

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) NO.244/KB/2017  
IA-309/KB/2017  
IA-310/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> August, 2017, 10.30 A.M

Name of the Company	Burn Standard Company Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

PARTHA KAMAL SEN R P

S. Bhattacharya, Adv  
Soumya Majumdar, Adv — for R.P.

For R. Kamal  
16/8/2017

1. Shri Hemant Kumar Ray

Advocate for the  
Burn Standard Union and  
also for the Union.

Sulay  
16/08/17

2. Radhanshan Ray for Burn Standard Workers Union & also Staff Union

1. SIDDHARTHA BANERJEE, Adv.

2. URMILA CHAKRABORTY, Adv.

Rubemhi  
electrodes Pvt Ltd.

(O.C)

16.08.17

1. Nirmalya Dasgupta

2. Rakendu Lal Datta

for  
Shree Mangal  
International  
Cooperational Credit

1. Mr. Aniruddha Roy, Adv
2. Mr. Rahul Auddy, Adv
3. Mrs. Anandita Sen, Adv
4. Mr. Anil Dhar, Adv

— for Burn Standard

16/08/2017 - CP (IB) No. 244/2017 – Burn Standard Company Ltd.

### ORDER

Ld. Resolution Professional (RP), Ld. Advocate for the corporate debtor and the Ld. Advocates on behalf of several employees unions as well as Ld. Advocates for the operation creditors are present.

RP has informed that he is collecting information from the company and he made a request that 4 weeks' time may be granted so that complete information about the claims of the employees can be ascertained. Ld. Advocate for the RP has also made a request that he needs 4 weeks' time to upload the claim in view of the large number of operational creditors.

3 weeks' time is granted for uploading of claims of all the employees and other operational creditors. RP is directed to submit the progress report by 22/09/2017.

List the matter on 04/10/2017 for further order.

  
(K.R.Jinan)  
Member (J)

  
(Vijay Pratap Singh)  
Member (J)